

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
~~XXXXXX~~

365/90 ~~XXX~~

DATE OF DECISION 25.5.1990

T.C. KURIAN Applicant (s)

M.R. RAJENDRAN NAIR Advocate for the Applicant (s)

Versus

Secy. Ministry of Communications Respondent (s)
and another

Mr.K.A.Cherian-for R.1 Advocate for the Respondent (s)
Mr.TPM Ibrahim Khan-for R.2

CORAM:

The Hon'ble Mr. **S.P.Mukerji, Vice Chairman**

The Hon'ble Mr. **N.Dharmadan, Judicial Member**

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

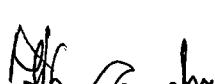
JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this application dated 10th May, 1990 filed under Section 19 of the Administrative Tribunals Act, the applicant who has been working as a casual worker under the Manager, P&T Motor Services of the Ministry of Communications has prayed that he should be continued in employment on the basis of his previous service and that he should not be retrenched while his juniors are being retained.

2. We have heard the arguments of the learned counsel for all the parties. From the application it is evident that the applicant had represented to the Manager, Mail Motor Services, Ernakulam on 7.8.89 as at Annexure A.II which has not yet been disposed of. At this juncture we find that the ends of justice will be met if we direct the respondent No.2 to dispose of the representation of the applicant dated 7.8.89 within a period of two months from today. While disposing of the representation the respondent No.2 should also take into account the various contentions made in this application as also such other documents which the applicant may produce within a period of two weeks from today. Accordingly we close this application with the aforesaid direction.

3. The applicant will be at liberty to approach this Tribunal, in accordance with law and if so advised, if he feels aggrieved by the outcome of his representation. There will be no order as to costs.


(N. DHARMADAN)
JUDICIAL MEMBER

25.5.90


(S.P. MUKERJI)
VICE CHAIRMAN

25th May, 1990

Ksn.